

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **10.07.2024** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(CA)/37(CHE)/2024
NAME OF THE PETITIONER(S) : SatishDabas
NAME OF THE RESPONDENTS : Golben Cashew Products Pvt Ltd &Anr
UNDER SECTION : Sec 241-242 of CA, 2013

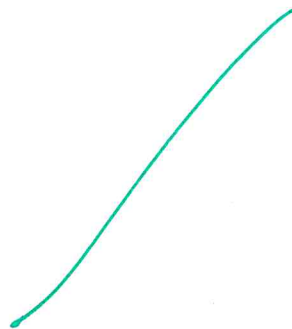
S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
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1)	S. Satish Advocate	Counsel for R2	
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For Petitioner X

- 1) NPS Chawla Adv.
- 2) Sinha Shrey Nikhilesh, Adv.
- 3) Swastik Verma, Adv.
- 4) Veera Veera Adv.







2 CP(CA)/37(CHE)/2024

ORDER

Present: Ld. Counsel Shri. N P S Chawla for the Petitioner.

R1 is the Company.

Ld. Counsel Shri. S Satish for the Respondent No. 2.

Arguments on the petition partly heard.

In this petition, Reply / Counter has been filed.

Ld. Counsel for the Petitioner seeks and is granted three weeks time to file Rejoinder.

Pleadings be completed before the date fixed.

Ld. Counsels for the parties are directed to file short synopsis of arguments not exceeding three pages giving the relevant case laws and paras before the date fixed for hearing.

In the meantime, the parties may also explore possibility of some amicable settlement by sitting in presence of their Counsels.

List the petition for hearing on **28.08.2024**.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(SANJIV JAIN)
MEMBER (JUDICIAL)

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